

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 7/TT/2023**

Subject : Petition for determination of transmission tariff from COD 31.3.2024 for two nos. of assets under POWERGRID works associated with additional 400 kV feed to Goa.

Date of Hearing : **16.7.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) and 20 Ors.

Parties Present : Ms. Abiha Zaidi, Advocate, PGCIL  
Shri Pritam Raman Giriya, Advocate, PGCIL  
Shri Gaurav Dudeja, Advocate, GTTPL  
Shri Dhruval Singh, Advocate, GTTPL  
Shri S. Vallinayagam, Advocate, TANGEDCO  
Shri Anup Jain, Advocate, TANGEDCO  
Shri Zafrul Hasan, PGCIL  
Shri Mohd. Mohsin, PGCIL  
Shri Divyanshu Mishra, PGCIL

**Record of Proceedings**

The order in the instant Petition was reserved on 15.12.2023. However, the order could not be issued prior to Shri P. K. Singh, Member (Law), who formed part of the coram, demitting the office. Accordingly, the matter is listed for the hearing today.

2. The learned counsel of the Petitioner submitted that pleadings in the matter are completed, and arguments have been concluded and requested that the matter may be reserved for order.

3. The learned counsel of the Respondent, GTTPL, submitted that some developments have taken place in the matter since December 2023, when it was last heard, and prayed for an opportunity to place on record the additional facts. The learned counsel for the Petitioner opposed the request of the Respondent, GTTPL.

4. After hearing the learned counsels for the parties, the Commission permitted the GTTPL to file its submissions on or before 30.7.2024, with an advance copy to the Petitioner, who may file its objections, if any, within a week thereafter.



5. The Petition will be listed for the hearing on **20.8.2024**.

**By order of the Commission**

**sd/-  
(T. D. Pant)  
Joint Chief (Law)**

